

8th SESSION

HARYANA VIDHAN SABHA

BULLETIN NO. 12

Tuesday, the 22nd March, 2022

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Tuesday, the 22nd March, 2022 from 10.00 A.M. to 3.39 P.M.)

I. QUESTIONS.

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	10	-	-	13

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 8

II. RAISING THE MATTER REGARDING PEGASUS SPYWARE.

Smt. Kiran Choudhry, a Member from the Indian National Congress Party raised the matter of Pegasus Spyware and wanted to know whether any big brother is not watching on the Members of the House through this Pegasus Spyware.

III. INTIMATION REGARDING THE DISTRIBUTION OF BOOKLET OF BULLETIN OF ACHIEVEMENTS AND ACTIVITIES OF HARYANA VIDHAN SABHA.

The Speaker informed the House that a booklet of bulletin of the achievements and activities of Haryana Vidhan Sabha from winter Session, 2021 to Budget Session, 2022 is being distributed to all the Members.

IV. CALLING ATTENTION MOTION AND STATEMENT THEREON.

“Regarding embezzlement of Government funds in the Haryana Forest Development Research Division, Pinjore.”

The Speaker informed the House that he had received a Calling Attention Motion No. 72 given notices of by Shri Bharat Bhushan Batra and Shri Varun Chaudhary, M.L.As. regarding embezzlement of Government

funds in the Haryana Forest Development Research Division, Pinjore and the same has been admitted.

He further asked Shri Bharat Bhushan Batra, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Bharat Bhushan Batra, M.L.A. read out his notice.

The Agriculture and Farmer's Welfare Minister then made a statement.

V. RAISING THE MATTER REGARDING CORRUPT OFFICIALS OF MUNICIPAL CORPORATION, FARIDABAD.

During the discussion on Calling Attention Motion No. 72 regarding embezzlement of Government funds in the Haryana Forest Development Research Division, Pinjore, Shri Neeraj Sharma came in the House, who was wearing only dhoti and 'angvastra' and demanded that strict action should be taken against guilty officials of the Municipal Corporation, Faridabad.

The Chief Minister tried to satisfy the Member in this regard but he did not satisfy. The Chief Minister again assured the House that no culprit will be spared and inquiry will be made within a stipulated period in this regard. He further announced that C.B.I. will investigate the matter of Chintels Paradiso building collapse in Gurugram.

VI. ANNOUNCEMENT MADE BY THE CHIEF MINISTER.

The Chief Minister, with the permission of the Speaker, announced that in addition to the Travelling Allowance @ of Rs. 18 per Km., the Members of the Haryana Vidhan Sabha will also get Driver Allowance @ of Rs. 20,000/- per month.

Shri Ram Kumar Gautam, MLA also spoke in this regard.

VII. SHORT DURATION DISCUSSION UNDER RULE 73-A.

“Regarding illegal possession on Ballabgarh Kalpana Chawla City Park and the highway which connecting Faridabad to the International airport being constructing in Jewar.”

The Speaker informed the House that he had received a short duration Notice No. 3 given notices of by Shri Neeraj Sharma and two other M.L.As. (Shri Shamsher Singh Gogi and Shri Mamman Khan) regarding illegal possession on Ballabgarh Kalpana Chawla City Park and the highway which connecting Faridabad to the International airport being constructing in Jewar and the same has been admitted.

He further asked Shri Neeraj Sharma, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Neeraj Sharma, M.L.A. read out his notice.

The Urban Local Bodies and Housing Minister then made a statement.

VIII. INTIMATION REGARDING A PROGRAMME ORGANISED BY THE PARLIAMENTARY RESEARCH & TRAINING INSTITUTE FOR DEMOCRACIES (PRIDE).

The Speaker informed the House that he had received a letter through e-mail from Lok Sabha Secretariat on 21.03.2022 in which Director, Parliamentary Research & Training Institute for Democracies (PRIDE) intimated that PRIDE is organizing an online programme on the presentations of the Padma Awardees for the Benefit of the Members of Parliament and Members of State Legislature from 23 March to 25 March, 2022 from 09.30 A.M. onwards. A link has also been issued in this regard by the Lok Sabha Secretariat. He further informed the House that a copy of this letter is being distributed to all the Members.

IX. MOTION UNDER RULE 15

The Deputy Chief Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried unanimously.

X. MOTION UNDER RULE 16

The Deputy Chief Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried unanimously.

XI. PAPERS LAID ON THE TABLE OF THE HOUSE.

The Deputy Chief Minister laid from Sr. Nos. 1 to 5 on the Table of the House.

XII. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES.

- (i) The Chairperson (Shri Harvinder Kalyan) of the Committee on Public Accounts presented the Eighty Second Report of the

Committee on Public Accounts for the year 2021-2022 on the Reports of the Comptroller and Auditor General of India on Social, General & Economic Sector (Non-Public Sector Undertaking) & State Finance for the year ended 31st March, 2019, Revenue Sector for the year ended 31st March, 2016 and Appropriation Accounts/Finance Accounts of the Haryana Government for the year 2018-19 and spoke for 9 minutes.

- (ii) The Chairperson (Shri Aseem Goel) of the Committee on Public Undertakings presented the Sixty Eighth Report of the Committee on Public Undertakings for the year 2021-2022 on the Report of the Comptroller and Auditor General of India on Public Sector undertakings (Social, General & Economic Sectors) for the years ended. 31st March, 2017 and 2018 and spoke for 6 minutes.
- (iii) The Chairperson (Shri Subhash Sudha) of the Committee on Estimates presented the Forty Ninth Report of the Committee on Estimates for the year 2021-2022 and spoke for 2 minutes.
- (iv) The Chairperson (Smt. Seema Trikha) of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services presented the Seventh Report of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2021-2022 and spoke for 4 minutes.
- (v) Shri Jagbir Singh Malik, a Member of the Committee on Petitions presented the Eleventh Report of the Committee on Petitions for the year 2021-2022 and spoke for 1 minute.
- (vi) The Chairperson (Shri Deepak Mangla) of the Subject Committee on Public Health, Irrigation, Power and Public Works (B&R) presented the Ninth Report of the Subject Committee on Public Health, Irrigation, Power and Public Works (B&R) for the year 2021-2022 and spoke for 1 minute.

- (vii) The Chairperson (Mohammad Ilyas) of the Committee on Government Assurances presented the Fifty First Report of the Committee on Government Assurances for the year 2021-2022. and spoke for 2 minutes.

XIII. WELCOME TO THE FORMER MEMBER OF HARYANA LEGISLATIVE ASSEMBLY.

During the presentation of Reports of the Assembly Committee, the Speaker on the behalf of the House, welcomed Shri Shiv Shankar Bhardwaj, Former Member of the Haryana Legislative Assembly, who was sitting in the V.I.Ps.' Gallery to witness the proceedings of the House.

XIV. LEGISLATIVE BUSINESS.

(i) Bills for introduction, consideration and passing)

1. The Haryana Appropriation (No. 2) Bill, 2022.

At 12.39 P.M., the Chief Minister introduced the Haryana Appropriation (No. 2) Bill, 2022 and also moved-

That the Haryana Appropriation (No. 2) Bill be taken into consideration at once.

Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party, spoke for 11 minutes.

The Deputy Chief Minister also spoke for a while.

The Chief Minister, by way of reply, spoke for a while.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2022.

At 12.54 P.M., the Chief Minister introduced the Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2022 and also moved-

That the Haryana Fiscal Responsibility and Budget Management (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, Clause 2, Sub-Clause 1 of Clause 1 Enacting Formula and the Title were put one by one and carried.

The Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

(ii) (Bills for consideration and passing).

1. The Haryana Prohibition of Change of Public Utilities Bill, 2022.

At 12.57 P.M., the Deputy Chief Minister moved-

That the Haryana Prohibition of Change of Public Utilities Bill be taken into consideration at once.

Smt. Kiran Choudhry, Shri Bhupinder Singh Hooda and Shri Jagbir Singh Malik, Members from the Indian National Congress Party, spoke for 5, 1 minute and for a while respectively.

Shri Ram Kumar Gautam and Shri Abhe Singh Yadav, Members from the Treasury Benches, spoke for 2 minutes each.

Shri Balraj Kundu, an Independent Member, spoke for 2 minutes.

The Deputy Chief Minister, by way of reply, spoke for 5 minutes.

The Chief Minister also spoke for 5 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, Sub-Clause 3 of Clause 1 and Clause 2 were put one by one and carried.

Clause 3

The Deputy Chief Minister with the permission of the Speaker, moved an amendment in Sub Clause 3 of Clause 3-

“That in sub-clause 3 of clause 3 for the words, “Thirty days”, the words, “Ninety days” shall be substituted.”

The amendment was put and carried.

Clause 3, as amended, was put and carried.

Clauses 4 to 10 were put together and carried.

Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill, as amended, be passed.

The motion was put and carried.

2. **The Haryana Fire and Emergency Services Bill, 2022.**

At 1.25 P.M., the Urban Local Bodies and Housing Minister moved-

That the Haryana Fire and Emergency Services Bill be taken into consideration at once.

Shri Varun Chaudhary, Shri Shamsheer Singh Gogi, Shri Mamman Khan and Smt. Geeta Bhukkal, Members from the Indian National Congress Party, spoke for 3, 1, for a while and 3 minutes respectively.

Shri Krishan Lal Middha, a Member from the Treasury Benches, spoke for a while.

Shri Balraj Kundu, an Independent Member, spoke for 2 minutes.

The Urban Local Bodies and Housing Minister, by way of reply, spoke for 4 minutes.

The Chief Minister also spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 and 3 were put together and carried.

Clause 4

The Urban Local Bodies and Housing Minister with the permission of the Speaker, moved an amendment in Clause 4-

“The Government may appoint any suitable officer of Group ‘A’ services as Director, Haryana Fire and Emergency Services.”

The amendment was put and carried.

Clause 4, as amended, was put and carried.

Clauses 5 to 17 were put together and carried.

Clause 18

The Urban Local Bodies and Housing Minister with the permission of the Speaker, moved an amendment in the Sub-clause 6 of Clause 18-

“The Maximum travel distance of the building shall be such as specified in the Haryana Building Code, 2017 as revised from time to time.”

The amendment was put and carried.

Clause 18, as amended, was put and carried.

Clauses 19 to 56 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies and Housing Minister moved-

That the Bill, as amended, be passed.

The motion was put and carried.

3. The Haryana Kisan Kalyan Pradhikaran (Amendment) Bill, 2022.

At 1.47 P.M., the Agriculture and Farmer’s Welfare Minister moved-

That the Haryana Kisan Kalyan Pradhikaran (Amendment) Bill be taken into consideration at once.

Smt. Geeta Bhukkal, Shri Shamsheer Singh Gogi, Shri Mamman Khan, Shri Amit Sihag and Shri Bhupinder Singh Hooda, Members from the Indian National Congress Party, spoke for 3, 3, for a while each respectively.

Shri Ram Kumar Gautam, a Member from the Treasury Benches, spoke for 1 minute.

Shri Balraj Kundu, an Independent Member, spoke for 2 minutes.

The Agriculture and Farmer’s Welfare Minister, by way of reply, spoke for 5 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture and Farmer’s Welfare Minister moved-

That the Bill be passed.

The motion was put and carried.

XV. WALK OUT.

During the Discussion on the Haryana Kisan Kalyan Pradhikaran (Amendment) Bill, 2022, all the Members from the Indian National Congress Party, present in the House and Shri Balraj Kundu an Independent Member staged a walk out as a protest against not to include the farmers in the Kisan Kalyan Pradhikaran.

XVI. WELCOME TO THE FORMER MEMBER OF PARLIAMENT AND FORMER MEMBER OF HARYANA LEGISLATIVE ASSEMBLY.

During the Legislative Business, the Speaker on behalf of the House, welcomed Dr. Sushil Kumar Indora, Former Member of Parliament and Former Member of Haryana Legislative Assembly, who was sitting in the V.I.Ps.' Gallery to witness the proceedings of the House.

XVII. RESUMPTION OF THE LEGISLATIVE BUSINESS.

4. The Haryana Mechanical Vehicles (Levy of Tolls) Amendment Bill, 2022.

At 2.08 P.M., the Deputy Chief Minister moved-

That the Haryana Mechanical Vehicles (Levy of Tolls) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

5. The Haryana Water Resources (Conservation, Regulation and Management) Authority (Amendment) Bill, 2022.

At 2.10 P.M., the Cooperation Minister moved-

That the Haryana Water Resources (Conservation, Regulation and Management) Authority (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 4 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Cooperation Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Haryana Co-operative Societies (Amendment) Bill, 2022.

At 2.13 P.M., the Cooperation Minister moved-

That the Haryana Co-operative Societies (Amendment) Bill be taken into consideration at once.

Shri Varun Chaudhry and Shri Shamsher Gogi, Members from the Indian National Congress Party, spoke for 2 and 1 minute respectively.

The Cooperation Minister, by way of reply, spoke for 2 minutes.

XVIII. WITHDRAWAL OF THE HARYANA CO-OPERATIVE SOCIETIES (AMENDMENT) BILL, 2022.

On a suggestion made by some Members of the Indian National Congress Party, the Cooperation Minister Dr. Banwari Lal, with the sense of the House, withdrew the Haryana Co-operative Societies (Amendment) Bill, 2022 due to some amendments.

7. The Haryana Good Conduct Prisoners (Temporary Release) Bill, 2022.

At 2.19 P.M., the Power Minister moved-

That the Haryana Good Conduct Prisoners (Temporary Release) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, Sub-Clause 3 of Clause 1, Sub-Clause 4 of Clause 1 were put one by one and carried.

Clauses 2 to 14 were put together and carried.

Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Power Minister moved-

That the Bill be passed.

The motion was put and carried.

8. The Haryana Transplantation of Human Organs (Haryana Validation) Bill, 2022.

At 2.23 P.M., the Urban Local Bodies and Housing Minister moved-

That the Haryana Transplantation of Human Organs (Haryana Validation) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, Clause 2, Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies and Housing Minister moved-

That the Bill be passed.

The motion was put and carried.

9. The Haryana Prevention of Unlawful Conversion of Religion Bill, 2022.

At 2.26 P.M., the Chief Minister moved-

That the Haryana Prevention of Unlawful Conversion of Religion Bill be taken into consideration at once.

Dr. Raghuvir Singh Kadian, Shri Bhupinder Singh Hooda, Shri Shamsher Singh Gogi and Smt. Kiran Choudhry, Members from the Indian National Congress Party, spoke for 12, 10, 5 and 9 minutes respectively.

Shri Ram Kumar Gautam and Shri Abhe Singh Yadav, Members from the Treasury Benches, spoke for 4 and 6 minutes.

Shri Rakesh Daultabad, an Independent Member, spoke for 2 minutes.

The Power Minister and t.

he Transport Minister also spoke for a while and 3 minutes respectively.

The Chief Minister, by way of reply, spoke for 16 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1 was put and carried.

Clauses 2 to 11 were put together and carried.

Clause 12

The Chief Minister with the permission of the Deputy Speaker, moved an amendment in the principal Bill, in Clause 12 for the existing sub-clause (2) and (3), the following sub-clause shall be substituted, namely:-

“(2) Whoever intends to marry a person of any religion other than the religion professed by him in contravention of the provisions of section 3 (c) by concealing his religion in such a manner that the other person whom he intends to marry believes that his religion is truly the one professed by him, shall be punished with imprisonment for a term, which shall not be less than three years which may extend to ten years and shall also be liable to fine which shall not be less than three lac rupees.

(3) Whoever contravenes the provisions of Section 3 in respect of a minor, a woman or a person belonging to the Scheduled Castes or Scheduled Tribes, shall be punished with imprisonment for a term which shall not be less than four years which may extend to ten years and shall also be liable to fine which shall not be less than three lac rupees.”

The amendment was put and carried.

Clause 12, as amended, was put and carried.

Clauses 13 to 19 were put together and carried.

Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Chief Minister moved-

That the Bill, as amended, be passed.

The motion was put and carried.

XIX. WALK OUT.

During the Discussion on the Haryana Prevention of Unlawful Conversion of Religion Bill, 2022, all the Members from the Indian National Congress Party, present in the House staged a walk out as a protest against not to allow to speak to Smt. Kiran Choudhry on the above said Bill.

XX. RESUMPTION OF THE LEGISLATIVE BUSINESS.

(iii) Bill for introduction, consideration and passing)

3. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2022.

At 3.30 P.M., the Deputy Chief Minister introduced the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2022 and also moved-

That the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill be taken into consideration at once.

Shri Ram Kumar Gautam, a Member from the Treasury benches, spoke for 2 minutes.

The Chief Minister, by way of reply, spoke for a while.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, Clause 2, Sub-Clause 1 of Clause 1 Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

XXI. THANKS BY THE DEPUTY SPEAKER AND THE CHIEF MINISTER.

Before the House was to adjourn sine die, the Deputy Speaker thanked all the Members of the House for their cooperation extended to them for the conducting of the proceedings of the House. He also thanked Press Representatives, Government Officers and the Officers/Officials of the Haryana Vidhan Sabha Secretariat for their cooperation during the present Session.

The Chief Minister also thanked all the Members of the House for their cooperation. He also thanked Press Representatives, Government Officers and the Officers/Officials of the Haryana Vidhan Sabha Secretariat for their cooperation during the present Session.

The Deputy Speaker occupied the Chair from 10.52 A.M. to 11.01 A.M. and 03.13 P.M. to till the adjournment of the sitting of the House.

The Sabha then adjourned sine die.

CHANDIGARH
the 22nd March, 2022.

SECRETARY.